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FRIDAY, MAY 22, 2015

[SAKA 1937]

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 678-L.—22nd May, 2015.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 13 of 2015

**THE KOLKATA MUNICIPAL CORPORATION
(AMENDMENT) BILL, 2015.**

**A
BILL**

to amend the Kolkata Municipal Corporation Act, 1980.

WHEREAS it is expedient to amend the Kolkata Municipal Corporation Act, 1980, for the purpose and in the manner hereinafter appearing;

West Ben. Act
LIX of 1980.

It is hereby enacted in the Sixty-sixth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
Commencement.

1. (1) This Act may be called the Kolkata Municipal Corporation (Amendment) Act, 2015.

*The Kolkata Municipal Corporation
(Amendment) Bill, 2015.*

(Clause 2.)

(2) This section shall come into force at once, and the remaining provision of this Act shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of
section 11 of
West Ben. Act
LIX of 1980.

2. In sub-section (1) of section 11 of the Kolkata Municipal Corporation Act, 1980, for the word "fifteen", the word "sixteen" shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

To provide improved civic services and setting up of bigger infrastructure particularly in the recently added areas of erstwhile Joka-I and Joka-II *Gram Panchayats* and a part of Maheshtala Municipality along the South West part of the City, which has resulted in increase of 3 wards; it has become imperative to increase the number of Boroughs of Kolkata Municipal Corporation. Therefore, it is considered necessary and expedient to amend the Kolkata Municipal Corporation Act, 1980 (West Ben. Act LXI of 1980) for the purpose of increasing the number of Boroughs upto 'sixteen' from existing 'fifteen'.

2. The Bill has been framed with the above object in view.
3. There is no financial implication involved in the Bill.

KOLKATA,
The 21st May, 2015.

FIRHAD HAKIM,
Member-in-charge.

By order of the Governor,

MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*